

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 6453 of 2019**

Anuj Kumar .....  
..... **Petitioner**  
**Versus**  
The State of Jharkhand And Ors. .... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Jai Shankar Tripathi, Advocate  
For the Respondent-State : Mr. Kaushik Sarkhel, GA-V  
For the Resp. JSSC : Mr. Sanjoy Piprawal, Advocate

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**5/ Dated: 21/07/2020:**

Heard Mr. Jai Shankar Tripathi learned counsel for the petitioner, Mr. Kaushik Sarkhel, the learned State counsel and Mr. Sanjoy Piprawal, the learned counsel for the respondent JSSC.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Kaushik Sarkhel, the learned counsel for the respondent State submits that although the time was allowed on 18.06.2020 to take instruction and to file affidavit but he has not been able to file the affidavit till date. He submits that further 3 weeks' time may be allowed for complying the order dated 18.06.2020.

Time as prayed for is allowed.

Post the matter after three weeks.

**(Sanjay Kumar Dwivedi, J.)**